

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
Company Appeal (AT) (Insolvency) No. 354 of 2020**

**In the matter of:**

**Rajpal Singh Solanki**

**....Appellant**

**Vs.**

**Quazar Infrastructure Pvt Ltd & Anr.**

**....Respondents**

**Present:**

**Appellant: Mr. Vipul Ganda, Mr. Ayandeb Mitra, Ms. Aastha Trivedi, Ms. Guresha Bhamra, Advocates.**

**Respondents: Mr. Nakul Mohta, Senior Advocate for R1.  
Mr. Vinod Kr. Chaurasia, Advocate for R2 (IRP)**

**ORDER**

**(Through Virtual Mode)**

**03.02.2021:** Reply Affidavits have not been filed by the Respondents. Learned counsel for the Respondents seeks and is allowed further extension of two weeks' time to file reply-affidavits with advance copy provided to the counsel for the Appellant. Rejoinder may be filed by the Appellant within two weeks thereof.

Short written submissions not exceeding three pages may also be filed by the parties along with the pleadings supported by the relevant case law.

List the appeal 'for admission (after notice)' on 5<sup>th</sup> March, 2021.

Interim directions to continue.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

**[Dr. Alok Srivastava]  
Member (Technical)**

**AR/g**